

Child Welfare Schemes

1723. SHRI MRUTYUNJAYA NAYAK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the names of the schemes being implemented by the Union Government for child welfare;

(b) the expenditure incurred per child on child care in the country; and

(c) the steps taken by the Government to reduce the child mortality rate in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS & SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) Some of the major schemes being implemented by the Union Government for Child Development & Welfare are: Integrated Child Development Services Scheme, Scheme of Creches for Children, Wheat Based Nutrition Programme, Baiwadi Nutrition Programme, Early Childhood Education Programme and Centrally sponsored scheme for children in need of care and protection.

(b) A number of schemes for Child Development & Welfare in Central and State Sector are being implemented in the country. In addition, many voluntary organisations are also implementing schemes for Child Development & Welfare in various parts of the country. Hence it would not be possible to workout the per child expenditure on child care in the country.

(c) The Government of India have taken up following programmes to achieve reduction in infant mortality rate:—

1. Immunization against preventable childhood diseases.

2. Prophylaxis against anaemia and blindness due to vitamin A deficiency, and

3. Oral rehydration therapy for control of deaths due to diarrhoeal diseases.

In addition, towards the end of the 7th Plan, two more programmes were launched on a pilot basis, aiming at reduction of maternal and child mortality. These are:

1. Intensification of the Dais' training for improving prenatal and delivery care for domiciliary deliveries; and

2. Initiating an intensified programme for the control of acute respiratory infections among children.

[English]

Irregularities Regarding Appointments in Indira Gandhi Institute of Physical Education

1724. SHRI GANGADHARA SANIPALLI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether irregularities were noticed regarding controversial appointments of lecturers in Physical Education in Indira Gandhi Institute of Physical Education;

(b) if so, the details thereof; and

(c) the remedial action the Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN & CHILD DEVELOPMENT) (KUMARI MAMATA BANERJEE): (a) Delhi University has reported that as per the information given by the Principal, Indira Gandhi Institute of Physical Education and Sports Sciences, no irregularities

in the appointment of lecturers in the Physical Education in the Institute have come to their notice. However, the Vice-Chancellor is examining the matter in the light of objections received.

(b) and (c) In view of the above, the question does not arise.

[Translation]

Mine Mishaps

1725. SHRI HARI KEWAL PRASAD: Will the Minister of LABOUR be pleased to state:

(a) the number of mishaps that occurred in various mines during 1990 and 1991 till date along with their names;

(b) the number of persons killed and injured in those mishaps and the compensation paid to the affected families; and

(c) the remedial measures taken by the Government to check recurrence of such mishaps?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

12.00 hrs.

(Interruptions)

RE. TAPPING OF TELEPHONES OF POLITICAL LEADERS

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, I have given a notice to you under Rule 193 to raise the issue of tapping of telephones of political leaders by the Karnataka Government. Telephones of 19 Leaders including a Union Minis-

ter associated with the Hon. Prime Minister and two former Chief Ministers have been tapped. The Government of Shri Ram Krishna Hegde had fallen on the same issue. My submission to you is that it is a very serious issue. Therefore, a full fledged discussion should be held on it in the House. This Government and also the previous Government had assured repeatedly that telephones of political leaders would not be tapped. Government of Karnataka have tapped the telephones despite these assurances. I, therefore, would like to request you to allow a full fledged discussion on the issue in the House under Rule 193 and the Government should state the position.

[English]

SHRI M. V. CHANDRASHEKARA MURTHY (Kanakapura): Sir, This is not the first time that we are discussing this vital and sensitive issue. This issue was widely discussed and agitated in this House even in 1988 and the then Chief Minister had to pay a heavy price and he resigned his Chief Ministership.

It is reported that telephones of several leaders in Karnataka are alleged to have been tapped. I am also one among the victims.

We have certain rights and duties to perform. More than that, we are having some privileges.

You tell us whether the Members of this House can function freely and effectively in such circumstances.

It is a gross violation of the democratic values and morale and ethics in public life.

I demand from both the Home Minister and the Minister for Communications to order a joint inquiry and to come before this House with a statement immediately.